

**Court No. - 19**

**Case :-** MISC. SINGLE No. - 18845 of 2020

**Petitioner :-** Smt. Ameerun Nisa

**Respondent :-** Commissioner, Devi Patan Mandal, Gonda & Others

**Counsel for Petitioner :-** Sajjad Husain

**Counsel for Respondent :-** C.S.C.

**Hon'ble Jaspreet Singh,J.**

Heard learned counsel for the petitioner. Notice on behalf of the respondent No.1 has been accepted by the office of the Chief Standing Counsel.

In view of the order proposed to be passed by this Court, the notice to the private-respondents No.2 and 3 is dispensed with.

The submission of the learned counsel for the petitioner is that the petitioner is an 80 years old lady. Her case under Section 210 of the U.P. Revenue Code, 2006, filed on 06.02.2019, is pending before the respondent No.1 and for the reasons beyond her control, the matter is lingering and as such in the aforesaid circumstances, expeditious disposal of the aforesaid case has been prayed.

Learned standing counsel has drawn the attention of the Court to Annexure No.2 which is a typed copy of the order-sheet of the aforesaid proceedings.

From the perusal of the same, it indicates that for various reasons, the matter has been pending including for the reason that the Members of the Bar were abstaining from judicial work which resulted in fixing of general dates.

It is unfortunate that clients are suffering for cases which can easily be disposed of but for the reasons that the Members of Bar have been abstaining from judicial work creating backlog of cases.

At this stage, learned counsel for the petitioner submits that so far as the present petition is concerned, she and her counsel appearing before the Court concerned is ready to furnish an undertaking that neither of them shall seek any adjournment on their behest and even if there is a resolution regarding abstinence of judicial work, her counsel shall be present to assist the Court for expeditious disposal.

Considering the submissions of the learned counsel for the petitioner, this Court is of the opinion that since the petitioner is an 80 years old and the matter is pending since 2019, accordingly, the aforesaid writ petition is disposed of with a direction that the respondent No.1 shall consider and finally decide the pending case Case No.00189 of 2019 within a period of four months from the date a certified copy of this order along with the aforesaid undertaking to be presented before the Court concerned. In case, if the petitioner fails to furnish the aforesaid undertaking, she shall not be entitled to the benefit of the aforesaid order.

With the aforesaid, the writ petition is **disposed of**.

**Order Date :- 2.11.2020**

Rakesh/-